NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.18/(MAH)/2014

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.03.2017

NAME OF THE PARTIES: M/s. Emgee Homes Pvt. Ltd.

V/s.

M/s. Sahanika Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 58, 59, 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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ORDER

TCP No.18/58,59,397-398/CLB/MB/MAH/2014

- 1. The Learned Counsel of both the sides are present.
- At the outset, from the side of the Petitioner it is informed that the Order of this Bench dated 10.02.2017 is challenged before the NCLAT, New Delhi, and listed today i.e. 08.03.2017 at Sr. No. 5.
 Copy of the Cause List is placed on record.

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- 3. From the side of the Respondents it is informed that the Escrow Agent has submitted the List of documents in a sealed cover to the NCLT, Bench Officer. The Bench Officer is directed to keep those documents safely and to be placed before this Bench on the next date of hearing as it was received in sealed manner.
- 4. The matter is now adjourned for hearing on **10.04.2017**. Date is communicated to both the sides.

M.K. SHRAWAT. MEMBER (JUDICIAL)

08.03.2017.